

[Dr. Karan Singh]

here also. We are glad because we are certainly want to know if there are any weaknesses in our organisation.

As far as this question of bribery and corruption is concerned, as far as I am aware, our enquiries reveal that there is no such element at least in this particular incident. But we are being very vigilant within the realms of what is feasible and possible.

12.10 hrs.

RE. INTERRUPTIONS DURING PRESIDENT'S ADDRESS

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I want to bring to your notice and to the notice of the hon. House the incident which occurred yesterday when the hon. President was addressing the joint session of Parliament. The incident was so unseemly, I do not want to use any stronger word. With all my respect to the hon. Members, I would like to say, the incident which occurred yesterday was so undignified and unseemly that the entire country has taken note of it. I was looking at your face, Sir, and though you were enjoying the fun, I could realise how wounded your feelings were. Therefore, as a matter of grace if the House does not want to take note of it or you do not want to take note of it, still, in view of the fact that the entire country has taken note of this incident, I would like to get your advice. Members will be benefited by your advice in this matter, because we feel that the incident, was so undignified and so unseemly that it should be taken note of. Last year, you were good enough to appoint a committee to go into this problem. I hope you would kindly agree to refer this incident also to the committee. I hope the committee will look into this incident and submit the report and perhaps the House will take note of it.

MR. SPEAKER : The hon. Member has raised this question. I had something in my mind also and I was thinking over it since yesterday. It happened last year but only two individuals—one from the Rajya Sabha and one from our House—were involved. We appointed a special committee to examine the whole issue. I am just waiting for a report from that committee. But one thing

is very certain, When the Head of the State is addressing, he is addressing as President of India. It has never happened in any country that when the President is there, any disrespect is shown to him—not only discourtesy but also disrespect and that too, it is deliberate disrespect. We were all very sorry because on that occasion, we have all the diplomats from various countries coming to listen to the President and also distinguished citizens of our country from all walks of life. If it were to be taken like that, it means, that it happens not only at ordinary public meetings or sometimes we have certain disturbance even in our House, but it has gone right up to the President of India, It is highly deplorable. I have been thinking of ways and means to deal with it. It happened with some of the Governors and now it has moved to the Parliament. It is very sad affair, but we are just waiting for the report of that committee. I wish that committee would re-examine it, in view of the happenings that were witnessed. It was a very sad affair and I am very sorry. I think we drop it now and wait for the report from that committee.

SHRI N. K. SANGHI (Jalore) : I entirely agree with what my friend, Shri Panigrahi, has said. It is a matter of very serious concern. The report of that committee is going to be delayed. I request that at least against the members of this House who behaved so badly during the President's Address, some action should be taken by the House.

12.13 hrs.

MR. SPEAKER : Papers to be laid.

PAPERS LAID ON THE TABLE FORTY-FOURTH AND FORTY-FIFTH REPORTS OF LAW COMMISSION

THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND JUSTICE
(SHRI NITIRAJ SINGH CHAUDHARY) :
I beg to lay on the Table—

- (1) A copy of the Forty-fourth Report of the Law Commission on the appellate jurisdiction of the Supreme Court in civil matters. [*Placed in Library. See No, Lt—1389/72*]

- (2) A Copy of the Forty-fifth Report of the Law Commission on civil Appeals to the Supreme Court on a certificate of fitness under Article 133 of the Constitution. [Placed in Library See No. L T—1390/72]

STATEMENT ON EXPORT
STATISTICS, 1970-71

THE MINISTER OF FOREIGN
TRADE (SHRI L. N. MISHRA) : I beg to lay on the Table a statement on exports statistics for 1970-71. [Placed in Library. See No. L. T—1391-72]

ANNUAL REPORT OF EXPORT INSPECTION
COUNCIL AND AGENCIES, AND NOTI-
FICATION RE. MANAGEMENT OF MUIR
MILLS LTD., KANPUR AND UNDER
EXPORT (QUALITY CONTROL
AND INSPECTOIN ACT,
1963 ETC, ETC.

SHRI L. N. MISHRA : On behalf of
Shri A. C. George,

I beg to lay on the Table—

- (1) A Copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1970-71. along with the Audited Account. [Placed in Library. See No. LT—1392/72]
- (2) A copy of Notification No. S. O. 5535 (Hindi and English versions) published in Gazette of India dated the 20th December, 1971 regarding management of the Muir Mills Limited, Kanpur, under sub-section (2) of section 18A of the Industries (Development and regulation) Act, 1951. [Placed in Library. See No. LT—1393/72]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—

- (i) The Export of Transmission Line Towers (Quality Control and Inspection) Rule, 1971, published in Notification No. S. O. 5577 in Gazette of India dated the 25th December, 1961. [Placed in Library See No. LT—1394/72]
- (ii) The Export of Jute Products (Quality Control and Inspection) Amendment Rules, 1972, published in Notification No. S. O. 303 in Gazette of India dated the 15th January, 1972. [Placed in Librara See No. LT—1395/72]
- (iii) The Export of Coir Products (Inspection) Amendment Rules 1972, published in Notification No. S. O. 38-E in Gazette of India dated the 18th January, 1972. [Placed in Library See No. LT—1396/72]
- (iv) The Export of Coir Yarn (Inspection) Amendment Rules, 1972, published in Notification No. S.O. 38A(E) in Gazette of India dated the 18th Janury, 1972. [Placed in Library. See No. LT—1396/72]
- (v) The Export of Coir Products (Inspection) Second Amendment Rules, 1972, published in Notification No. S.O. 855 in Gazette of India dated the 4th March, 1972. [Placed in Library. See No. LT—1397/72]
- (vi) The Export of Coir Yarn (Inspection) Second Amendment Rules, 1972, published in Notification No. S.O. 856 in Gazette of India dated the 4th March 1972. [Placed in Library. See No. LT—1398/72]

12.14 hrs.

ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table following nine Bills passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 23rd December, 1971 :—